

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CRLMP. 6055/2016 in Petition(s) for Special Leave to Appeal (Crl.)  
No(s). 4888/2014

(Arising out of impugned final judgment and order dated 21/03/2014  
in CRLA No. 2959/1982 passed by the High Court of Judicature at  
Allahabad)

SHIMLA

Petitioner(s)

VERSUS

MANGHEY RAM &amp; ORS

Respondent(s)

(For withdrawal of SLP)

Date : 13/05/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA  
[IN CHAMBERS]

For Petitioner(s) Mr. Deeptakirti Verma, Adv.

For Respondent(s) Mr. Vibhu Tiwari, Adv.  
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Crl.M.P. No. 6055 of 2016 filed for withdrawal of the  
Special Leave Petition qua Respondent No. 2 is allowed.

The Special Leave Petition is accordingly dismissed as  
withdrawn qua Respondent No. 2.

[RASHI GUPTA]  
SR.P.A.

[S.S.R.KRISHNA]  
ASSISTANT REGISTRAR